# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

CCP No. 19/2011 in Original Application No.335/2010

This; the 22nd day of February; 2012

## HON'BLE JUSTICE ALOK KUMAR SINGH, MEMBER (J) HON'BLE SHRI S.P. SINGH, MEMBER (A)

Ms.Sarika Saxena aged about 40 years d/o Sri Avinash Narian Saxena, r/o 140/41, Raniganj, Dugawan, District- Lucknow

Applicant.

By Advocate: None

#### Versus

- 1. Mr.T. Titthan, adult in age (father's name not known to the applicant) Joint Secretary, National Commission for Scheduled Castes (Ministry of Social Justice and Empowerment) 5<sup>th</sup> Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
- Sri R.D. Chandrahas; adult in age (Father's name not known to the applicant) Director, National Commission for Scheduled Castes, State of U.p., 5<sup>th</sup> Floor, Kendriya Bhawan, Sector H, Aliganj, Lucknow.

Respondents.

By Advocate: Sri R:Mishra

#### ORDER (Dictated in Open Court)

### By Hon'ble Shri Justice Alok Kumar Singh, Member (J)

Heard . In para 4,5 and 6 of the compliance report, it has been specifically said that required compliance has been made and the applicant has joined her duties on 8.8.2011 (Forenoon). Photo copy of the letter dated 8.8.2011 and joining report dated 8.8.2011 have also been brought on record.

2. In view of the above, substantial compliance has been made. The contempt petition is therefore, disposed of in full and final satisfaction. Notices stand discharged. No order as to costs.

(S.P.Singh) Member (A) (Justice Alok Kumar Singh) (Member (J

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